

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos. 11164/2018

(Arising out of impugned final judgment and order dated 20-04-2018 in WP No. 4319/2018 passed by the High Court Of Judicature At Bombay)

MEDICAL COUNCIL OF INDIA

Petitioner

VERSUS

VEDANTAA INSTITUTE OF ACADEMIC  
EXCELLENCE PVT LTD & ORS.

Respondents

Date : 01-06-2018 This matter was called on for pronouncement of judgment today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR  
(Vacation Bench)

For Petitioner

Mr. Gaurav Sharma, AOR  
Mr. Prateek Bhatia, Adv.  
Mr. Dhawal Mohan, Adv.

For Respondents

Mr. Sudhanshu S. Choudhari, AOR  
Mr. V.M. Thorat, Adv.  
Mr. Shakul R. Ghatole, Adv.  
Ms. Aishwarya, Adv.  
Ms. Surabhi Guleria, Adv.  
  
Mr. Gurmeet Singh Makker, AOR

Hon'ble Mr. Justice L. Nageswara Rao pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Mohan M. Shantanagoudar.

Leave granted.

The appeal is allowed, in terms of the signed reportable judgment.

(Deepak Guglani)

Court Master

(Signed reportable judgment is placed on the file)

(Kailash Chander)

Court Master